

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH FRIDAY NEW DELHI
BEFORE SHRI G.S. PANNU, VICE PRESIDENT
AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA No. 848/Del/2017
Assessment Year : 2013-14**

Shri Satdev Sharma, J3/21, Lower ground Floor, DLF City Phase-II, Gurgaon - 122002 (PAN: ABAPS1298P)	ITO, Ward-4(1), Gurgaon.
(Appellant)	(Respondent)

**Appellant by: Shri Yajur Sharma, Adv.
Respondent by: Ms Rakhi Vimal, Sr. DR**

ORDER

PER G.S. PANNU, VICE PRESIDENT

This appeal has been filed by the assessee against the order of Ld. Commissioner of Income Tax(A)-1, Gurgaon dated 28.12.2016 for assessment year 2013-14.

2. At the outset, Ld. AR drew our attention to his letter stating that since the appellant has filed the appeal under The Direct Tax Vivad se Vishwas Act, 2020, the assessee has requested that this appeal may be allowed to be withdrawn.

3. The Ld. Sr. DR does not have any objection for the said request of the AR.

4. We have gone through the request submitted by the Ld. AR and since the Sr. DR does not have any objection, the appeal is allowed to be withdrawn.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the Open Court today in the presence of the parties through video conferencing.

Sd/-

(Sudhanshu Srivastava)
Judicial Member

Sd/-

(G.S. Pannu)
Vice President

Dated: 14th AUGUST 2020
'GS'

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar